

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

**CM-18032-CII-2024 IN FAO No. 2368 OF 2014
CM-18034-CII-2024 IN FAO No. 2369 OF 2014**

Date of Hearing: 30.01.2025 (Actual)

NATIONAL INSURANCE COMPANY LIMITED Appellants

V/S

PARVEEN KUMAR AND OTHERS Respondents

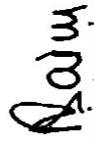
Notice to:

Respondent no. 5/3. Sandeep Kumar Mishra, son of Rama Shankar Mishra, resident of House no. 370-R, Model Town, Jalandhar at present resident of House No. 198-R, Mohalla Model Town, Jalandhar (Driver as mentioned in the report under Section 173 Cr. P.C)

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under order 5 Rule 20 CPC against him to appear in this court on **30.01.2025 (Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this court on

19.11.2024.


Superintendent
For Registrar (Judicial)



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